GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

New Delhi, dated the 1st March, 2016

Notification
No. 18 /2016- Central Excise (N.T)

G.S.R. (E).- In exercise of the powers conferred by rule 18 of the Central Excise Rules, 2002, the Central Government hereby makes the following further amendments in the notification number 19/2004-Central Excise (N.T.), dated the 6th September, 2004, in the Ministry of Finance, Department of Revenue, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 570(E) , dated the 6th September, 2004, namely: -

In the said notification:-

(1) under heading “ (2) Conditions and limitations”, in paragraph (e), for the words “the market price”, the words “the Indian market price” shall be substituted;

(2) under heading “(3) Procedures”, in paragraph (b), in sub-paragraph (i), after the words “shall be lodged”, the words, figures, letter and brackets “before the expiry of the period specified in section 11B of Central Excise Act, 1944(1 of 1944)” shall be inserted.

[F. No.334/8/2016 -TRU]

(Mohit Tewari)

Under Secretary to the Government of India

Note: The principal notification was published in the Gazette of India, vide, notification number 19/2004-Central Excise (N.T.), dated the 6th September, 2004 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 570(E) , dated the 6th September, 2004 and last amended by notification number 24/2011-Central Excise(N.T.), dated the 5th December, 2011, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)vide number G.S.R.860(E), dated the 5th December, 2011.